

**COURT-I**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**Appeal No. 159 of 2014 & IA Nos. 255, 256 of 2014**

**&**

**Appeal No.160 of 2014 & IA Nos. 257, 258 of 2014**

**Dated: 12<sup>th</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member**

**Appeal No. 159 of 2014 & IA Nos. 255, 256 of 2014**

**In the matter of :**

<b>GAIL India Ltd.</b>		<b>...Appellant(s)</b>
	<b>Versus</b>	
<b>Welspun Maxsteel Ltd. &amp; Ors.</b>		<b>...Respondent(s)</b>

**Appeal No.160 of 2014 & IA Nos. 257, 258 of 2014**

**In the matter of :**

<b>GAIL India Ltd.</b>		<b>...Appellant(s)</b>
	<b>Versus</b>	
<b>M/s Ispat Industries Ltd. &amp; Ors.</b>		<b>...Respondent(s)</b>

Counsel for the Appellant(s)	:	Mr. Ramji Srinivasan, Sr. Adv. Mr. Vivek Paul Mr. Pushkar Taimni
Counsel for the Respondent(s)	:	Mr. G. Umapathy Mr. Aditya for R.1 Mr. Sumit Kishore for R.2

**ORDER**

As agreed by learned counsel for the parties, list these matters on **23.09.2016**.

**(B.N. Talukdar)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**